

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE
LOK SABHA
UNSTARRED QUESTION NO.3180
TO BE ANSWERED ON WEDNESDAY, THE 14.03.2018

Special Courts for Politicians Involved in Corruption Cases

3180. SHRI BHOLA SINGH:
PROF.PREM SINGH CHANDUMAJRA

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Supreme Court has urged the Government to quickly set up a special court to try politicians involved in corruption for speedy trials in the country;
- (b) if so, the details thereof and the response of the Government thereto; and
- (c) the time by which it is likely to be implemented?

ANSWER

Minister of State for Law & Justice and Corporate Affairs
(SHRI P.P. CHAUDHARY)

(a) to (c): In Writ Petition (Civil) No.699/2016 (Ashwini Kumar Upadhyay Vs UoI & Anr), the Hon'ble Supreme Court of India on the 01st November, 2017 had directed the Union Government to prepare a scheme for setting up of Special Courts exclusively to deal with criminal cases involving elected MPs/MLAs. A draft Scheme had accordingly been submitted before the Hon'ble Supreme Court for implementation. The Hon'ble Supreme Court of India vide its Order dated 14.12.2017 has approved the Scheme and directed the Union Government to proportionately allocate the amount to the different states (in which the proposed Special Courts are proposed to be located) forthwith and thereafter the State Governments will make necessary arrangements for judicial officers, staff and infrastructure in consultation with the High Courts. The Union Government has released the funds earmarked for the financial year 2017-18 to the State Governments (wherever applicable) and as per the orders of the Hon'ble Supreme Court, the said Courts, had to start functioning from 01.03.2018.
